

In a mixed economy, apart from its role in the economy, I see the public sector as a bulwark against total take-over by the private sector. This is a very important political point which I want to make, viz. public sector is a bulwark against total take-over by the private sector, not only of economy, but also of politics. Therefore, public sector is politically also very necessary.

SHRI NARAYAN CHOUBEY
Furthermore, it should also be capital-high.

SHRI VISHWANATH PRATAP SINGH:
I have said that already, Mr. Choubey. But this aspect is not only in respect of economy; it has a political significance also, and we should recognize the political significance of the public sector. I have had some taste of trying to fight the power of money. I know if they had the whole say, how much inroads they can build. If Government does not have the strength of the public sector, and the whole economy was in their hands, on what ground we could fight them? I know the strength of their network. I think it is, therefore, necessary to save the political system. Politically it is necessary. Of course, we have to make it efficient, and it has to contribute to the resources. We have to take the labour into confidence. On this, I think, there is no difference of opinion.

I think Mr. Sathe was also trying to make the point that there were some problems there.

MR. CHAIRMAN : We will now take up Private Members' Business. Shri R.P. Suman.

15.04 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

Twenty-Eighth Report

SHRI R.P. SUMAN (Akbarpur) : I beg to move :

"That this House do agree with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 3rd December, 1986."

MR. CHAIRMAN : The question is :

"That this House do agree with the Twenty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 3rd December, 1986."

The motion was adopted.

15.05 hrs.

CONSTITUTION (AMENDMENT) BILL 1986*

(Insertion of New Articles 23A, 23B and 23C)

[English]

PROF. MADHU DANDAVATE (Rajapur) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

PROF. MADHU DANDAVATE : I introduce the Bill.

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